

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 05th day of November, 2003.

Contempt Application No. 119 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member-A.

Bhagirathi S/o Sri Raghunandan a/a 65 years  
R/o Dhokeri, Post- Phoolpur, Distt. Allahabad.

.....Applicant

Counsel for the applicant :- Sri S. Dwivedi

V E R S U S

1. Kamlesh Gupta, D.R.M, Northern Railway,  
Lucknow Division, Lucknow.

2. P.K. Srivastava, Assistant Engineer, N. Rly.,  
Lucknow Division, Prayag, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, VC.

By this application filed under section 17 of Administrative Tribunals Act, 1985, the applicant has prayed to punish the respondents for wilful disobedience of the order of this Tribunal dated 01.11.2001 passed in O.A No. 948/95. The direction given to the respondents was to re-examine the case of the applicant as per the extent rules in the light of the observations made in the order and, in case, the claim of the applicant is rejected, detailed and speaking order shall be passed.. It is not disputed that in pursuance of the order of this Tribunal, respondents have passed detailed order, a copy of which has been filed as annexure-1 to the CA, on 26.03.2002. Counsel for applicant has further submitted that the order is not correct.

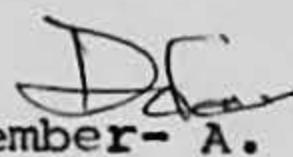
2. However, in pursuance of the direction of this Tribunal, claim of the applicant has been re-examined and order has been passed. It is difficult to say that any contempt has been

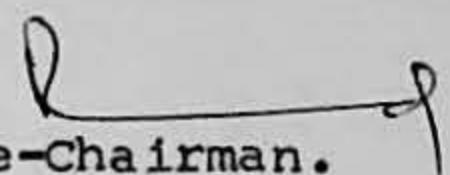


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committed. If the applicant is dis-satisfied, he may file fresh O.A.

3. Subject to aforesaid, the contempt application is rejected. Notices are discharged. No costs.

  
Member-A.

  
Vice-Chairman.

/Anand/